



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

O.A.No.060/001047/2018

Chandigarh, this the 27th January, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

HON'BLE MRS. NAINI JAYASEELAN , MEMBER (A)

J.S. Parmar s/o Sh. Bishan Lal, aged 50 years, r/o H. No. 57, Kheda Enclave, Welfare Society, Post Office Ladhe Wali, Jalandhar (Punjab)-144007, Group 'C'

... Applicant

(BY: MR. JAGDEEP JASWAL, ADVOCATE)

Versus

1. Union of India, through the Secretary, Ministry of Defence, South Block, Central Secretariat, Rajpath Marg, New Delhi-110011.
2. Engineer-in-Chief, E-In-C's Branch, Army Headquarters, Kashmir House, DHQ PO, Rajaji Marg, New Delhi-110011.
3. Chief Engineer, Headquarters, WesternCommand-Pin 908543, C/o 56 APO.
4. Garrison Engineer (East), Jalandhar Cantt 144005.
5. Lt. Col. Ashish Vasudeva, Vasudeva (Reviewing officer), 7 Engineers Regiment C/o 56 APO 914007.

.. Respondents

(BY: MR. ARVIND MOUDGIL, ADVOCATE).

O R D E R(Oral)

SANJEEV KAUSHIK, (Member) (J):

Heard the learned counsel for the parties.



2. Sh. Jagdeep Jaswal, learned counsel for the applicant submits that in view of DoPT O.M. dated 22.10.2019 on subject 'consolidated guidelines regarding Modified Assured Career Progression Scheme for the Central Govt. Civilian Employees', this O.A. may be disposed of by directing the respondents to reconsider the case of the applicant in view of para 17 (i) and 17(ii) thereof.
3. Learned counsel representing the respondents submits that the respondents will re-consider the case of the applicant in view of prayer made and pass appropriate order and if the applicant is found eligible for grant of relevant benefit he will be granted the same as expeditiously as possible.
4. In view of above, the O.A. stands disposed of accordingly with no order as to costs.

(Naini Jayaseelan)
Member (A)

Place: Chandigarh
Dated: 27.01.2020
sk

(Sanjeev Kaushik)
Member (J)